

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4344
ANSWERED ON:20.04.2000
OPEN COURT AT NEW DELHI RAILWAY STATION
RAM JEEVAN SINGH

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware of the holding of an Open Court at New Delhi Railway Station recently by asitting Judge of Allahabad High Court and taking the "Dy. Superintendent of the Station into the Court's custody:
- (b) if so, whether the Government have made any inquiry leading to such a situation; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

(a) & (c): On 08/03/2000, 2802 Down Purushottam Express wasdetained at Platform No.7 of New Delhi Railway Station, after start, due to Alarm Chain Pulling by personal Staff of Hon'bleJudge of Allahabad High Court due to non-allotment ofberths to him. The investigation made has revealed the following: -

(i) On 02/03/2000 Hon'ble Judge got his ticket booked at Passenger Reservation System (PRS) of Allahabad, from New Delhi to Allahabad for journey dated 08/03/2000 by 2802 Purushottam Express.

(ii) The reservations of Hon'ble Judges are generally confirmed on requests sent by Railway Magistrate, Ghaziabad and Protocol Officer at Delhi. In the instant case, there was no intimation from either of these officers about the Hon'ble Judge's return journey from New Delhi to Allahabad.

(iii) The Railway staff at Allahabad and New Delhi also failed to inform the concerned authorities regarding the journey of the VIP from New Delhi to Allahabad by 2802 Purushottam Express on 08/03/2000.

(iv) The staff of Hon'ble Judge pulled the alarm chain and demanded that the train should not be started unless Hon'ble Judge is provided with reserved berth.

(v) Hon'ble Judge was offered a berth in AC-3-tier with the promise to try to adjust him in AC-2-tier later on.

(vi) Deputy Station Superintendent/New Delhi who reached the platform directed the Guard to move the train as it was jamming all movements for more than half an hour.

(vii) Hon'ble Judge advised Deputy Station Superintendent/New Delhi that he had committed contempt of Court and his charge was being served upon him right away. The learned Judge sat on the platform bench and started reading out his Judgement about the alleged Contempt of Court committed by Deputy Station Superintendent.

(viii) Deputy Station Superintendent touched the feet of the Judge and requested for forgiveness.

(ix) Deputy Station Superintendent was made to sign on a piece of paper, the contents of which he could not read.

(x) Thereafter, the learned Judge with his personal staff left the station.

(xi) The Guard of 2802 Purushottam Express, on arrival at Kanpur, lodged First Information Report (FIR) regarding alarm chain pulling at New Delhi.